



TAMIL NADU LEGISLATIVE ASSEMBLY
(Twelfth Assembly)

SECOND SESSION
(16th August, 2001 to 14th September, 2001)

RESUME OF BUSINESS

**Legislative Assembly Secretariat,
Chennai - 600 009.**

PREFACE

This publication contains a brief resume of the business transacted by the Twelfth Tamil Nadu Legislative Assembly during the Second Session, held from 16th August, 2001 to 14th September, 2001.

Chennai - 600 009.
Dated: 11- 12-2001.

C.S. JANAKIRAMAN,
Principal Secretary.

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TAMIL NADU LEGISLATIVE ASSEMBLY

TWELFTH ASSEMBLY - SECOND SESSION

RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE ASSEMBLY FROM 16TH AUGUST 2001 TO 14TH SEPTEMBER 2001

I. SUMMONS

Summons for the Second Session of the Twelfth Tamil Nadu Legislative Assembly were issued to the Members of the Legislative Assembly on the 10th July 2001 in S.O.Ms.No. 141, Legislative Assembly Secretariat, dated the 10th July, 2001 to meet on 16th August, 2001.

II. DURATION OF THE MEETING

The Second Session of the Twelfth Legislative Assembly commenced on the 16th August, 2001 and was adjourned sine-die on the 14th September, 2001.

III. SITTINGS OF THE ASSEMBLY

The Tamil Nadu Legislative Assembly sat for 24 days during the period from 16th August, 2001 to 14th September, 2001 on the following dates:-

16th August, 2001, 18th August, 2001, 20th August, 2001, 21st August, 2001, 23rd August, 2001, 24th August, 2001, 25th August, 2001, 27th August, 2001, 28th August, 2001, 29th August, 2001, 30th August, 2001, 31st August, 2001, 1st September, 2001, 3rd September, 2001, 4th September, 2001, 5th September, 2001, 6th September, 2001, 7th September, 2001, 8th September, 2001, 10th September, 2001, 11th September, 2001, 12th September, 2001, 13th September, 2001, and 14th September, 2001.

The Assembly also met in the afternoon on the 23rd August, 2001, 24th August, 2001, 25th August, 2001, 27th August, 2001, 28th August, 2001, 29th August, 2001, 1st September, 2001, 3rd September, 2001, 4th September, 2001, 6th September, 2001, 7th September, 2001, 11th September, 2001, 12th September, 2001 and 13th September, 2001.

In terms of hours, it sat for 126 hours and 19 minutes.

IV. PROROGATION

The Second Session of the Twelfth Tamil Nadu Legislative Assembly was prorogued with effect from the 17th October, 2001 vide S.O.Ms.No.210, Legislative Assembly Secretariat, dated the 17th October, 2001.

V. OBITUARY REFERENCES

Four Obituary References were made in the Assembly on the demise of the following former Members of the Assembly on the dates noted against them:

<i>Serial No. and Name</i>	<i>Constituency</i>	<i>Period in which served as Member</i>	<i>Date of demise</i>	<i>Date on which reference was made in the House</i>
(1)	(2)	(3)	(4)	(5)
1. Thiru S. Muthuswamy Karayalar	Tenkasi	1977-1980	12.7.2001	16.8.2001
2. Thiru V. Sankaran	Madurai (Central)	1957-1962 1962-1967	14.7.2001	16.8.2001
3. Thiru J. Karunai- Nathan	Coonoor	1967-1971 1971-1976	31.8.2001	3.9.2001
4. Thiru P. Venkatesa Sholagar	Needa- Mangalam	1952-1957	3.7.2001	8.9.2001

All the Members stood in silence for a minute as a mark of respect to the deceased.

VI. CONDOLENCE RESOLUTIONS

(1) On the 16th August, 2001, Hon. the Speaker, placed before the House the following Condolence Resolution:-

'சிறந்த தொழிற்சங்கவாதியும், சைதாப்பேட்டை சட்டமன்றத் தொகுதியிலிருந்து தேர்ந்தெடுக்கப்பட்டு இப்பேரவையில் உறுப்பினராகப் பணியாற்றிவரும், இனிய பண்பும், செயலாற்றல் கொண்டவரும், அனைத்து தரப்பினரிடமும் நட்புணர்வோடு திகழ்ந்தவருமான திரு. வை. பெருமாள் அவர்கள் 13.8.2001 அன்று திடீரென மறைவுற்ற செய்தி அறிந்து இப்பேரவை அதிர்ச்சியும், ஆற்றொணாத் துயரமும் கொள்கிறது. அவரது மறைவால் அவரை இழந்து வருந்தும் அவர்தம் குடும்பத்தினருக்கு இப்பேரவை ஆழ்ந்த இரங்கலைத் தெரிவித்துக்கொள்கிறது.

The above resolution was adopted *nem con.* after observing silence for two minutes.

The House was then adjourned for the day as a mark of respect to the deceased.

(2) On the 30th August, 2001, Hon. Thiru C. Ponnaiyan, Leader of the House moved the following condolence Resolution:-

தமிழகத்தின் மூத்த அரசியல் தலைவர்களில் ஒருவரும், இந்திய அரசியல் அரங்கில் பெரும் பங்கு வகித்தவரும், சிறந்த தேசியவாதியும், 1989 முதல் 1991-வரை தமிழ்நாடு சட்டமன்றப் பேரவை உறுப்பினராகவும், 19.1.1991 முதல் 30.1.1991-வரை சட்டமன்ற எதிர்க்கட்சித் தலைவராகவும், 1977, 1983, 1995 மற்றும் 1998 ஆகிய ஆண்டுகளில் மாநிலங்களவைக்கு நான்கு முறை உறுப்பினராகத் தேர்ந்தெடுக்கப்பட்டு சீரிய முறையில் செயலாற்றியவரும், இசை ஆர்வம், இலக்கிய ஆர்வம், தமிழ் மொழியில் ஆர்வம் மிக்கவரும், இனிய பண்பும், எளிமையும், அடக்கமும் கொண்டு அனைவரிடத்தும் நட்புணர்வோடு திகழ்ந்தவரும், தமிழ் மாநில காங்கிரஸ் கட்சியின் நிறுவனத் தலைவருமான திரு. ஜி.கே. மூப்பனார் அவர்கள் இன்று அதிகாலை திடீரென மறைவுற்ற செய்தியறிந்து இப்பேரவை பெரும் அதிர்ச்சியும், ஆற்றொணாத் துயரமும் கொள்கிறது.

அவரது மறைவினால் அவரை இழந்து வருந்தும் அவரது குடும்பத்தினர்க்கும் அவர் சார்ந்த இயக்கத்திற்கும் இப்பேரவை தன் ஆழ்ந்த இரங்கலையும், அனுதாபத்தினையும் தெரிவித்துக்கொள்கிறது.

The Leader of Opposition, Leaders of Parties and Hon. Chief Minister spoke on the resolution. Hon. the Speaker also associated himself with the sentiments expressed by them. The above Resolutions was adopted after observing silence for a minute.

The House was then adjourned for the day as a mark of respect to the deceased.

(3) Apart from these a Resolution was also placed before the House by Hon. the Speaker on 12th September, 2001 regarding the terrorists attack on United States of America. The House stood in silence as a mark of respect to those who were lost their lives during the attack.

VII. QUESTIONS

91 Starred Questions were answered on the floor of the House. Answers to 176 Unstarred Questions were placed on the Table of the House. Besides these 8 Short Notice Questions were also answered on the floor of the House.

VIII. PANEL OF CHAIRMEN

On the 20th August 2001, Hon. the Speaker announced in the House the following Panel of Chairmen for the Second Session of the Twelfth Tamil Nadu Legislative Assembly:-

1. Thiru P.R. Sundaram
2. Thiru A. Papa Sundaram
3. Thiru P. Rajarethinam
4. Thiru S. Balakrishnan
5. Tmt. D. Yasodha
6. Thiru L. Santhanam

IX. PERSONAL EXPLANATION UNDER RULE 109 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES.

On the 3rd September, 2001 Hon. Selvi J Jayalalithaa, Chief Minister made a personal explanation under Rule 109 of the Tamil Nadu Legislative Assembly Rules about the news items published by some dailies in contrary to her remarks made in the House on 1.9.2001 while participating in the discussion on the Demand No.15 - Police.

X. STATEMENT MADE BY THE MINISTERS UNDER RULE 110 OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES

During the period Eleven statements were made in the floor of the House by Hon. Ministers under rule 110 of the Tamil Nadu Legislative Assembly Rules. The details are as follows:

Serial Number and Date (1)	Statement made by (2)	Subject (3)
1. 23.8.2001	Hon. Thiru P. Dhanapal, Minister for Co-operation, Food, Civil Supplies and Consumer Protection	Stock level of rice at various godowns of Tamil Nadu Civil Supplies Corporation.
2. 31.8.2001	Hon. Thiru S.M. Velusamy, Minister for Housing and Urban Development.	Extending the time limit upto 30th November, 2001 for regularisation of the buildings constructed and sites developed against the Rules in the Chennai Metropolitan Area.
3. 7.9.2001	Hon. Thiru N. Thalavai Sundaram, Minister for Public Works.	Convening All Party Meeting on 8.9.2001 to discuss Cauvery River Water issue.
4. 11.9.2001	Hon. Selvi J Jayalalithaa, Chief Minister	Permission granted for the free flow of all varieties of Rice and Paddy from the Tamil Nadu to other States with effect from 11.9.2001.

1	2	3
5.11.9.2001	Hon. Selvi J Jayalalithaa, Chief Minister	Decision taken by the Government to issue orders to all Textile Mills to pay Interim Relief granted to the Textile Workers.
6. 3.9.2001	Hon. Selvi J Jayalalithaa, Chief Minister	Waiver of interest, penalty on interest and service charge for the loan obtained for the construction of Houses from the Taluk Co-operative Banks on repayment of principal amount.

XI. CALLING ATTENTION STATEMENTS

Ten Calling Attention Statements were made on the floor of the House by the Hon. Ministers on the following matters of urgent public importance:-

Serial Number and date on which the statement was made (1)	Name of the members who called the attention of the Minister (2)	Minister who made the Statement (3)	Subject (4)
1) 5.8.2001	Thiru G.K. Mani, Thiru T. Velmurugan	Hon. Minister for Information and Publicity and Forests and Environment.	Break out of various diseases consequent on the sub-soil water being turned into poisonous and fauna of the sea being fatally affected by the effluents from the Cuddalore SIPCOT Industrial Estate.

1	2	3	4
2) 7.8.2001	Thiru C. Gnanasekaran	Hon. Minister for Industries	Situation arising out of the closure of the Co-operative Sugar Mills.
3) 28.3.2001	Thiru K. Kandasamy	Hon. Minister for Information and Publicity and Forests and Environment.	The damage resulting from the rain water washing away the cause way constructed by the Forest Department of Karuvannurayar Emmatham Valley leading to Thengamaratha Village in Nilgiris District.
4) 3.9.2001	Thiru C. Gnanasekaran	Hon. Minister for Agriculture	Tension prevailing among the agriculturists since the Government have not fixed Rs.1000/- per ton for sugarcane with crushing capacity of 8.5%.
5) 4.9.2001	Thiru C. Gnanasekaran	Hon. Minister for Education	Situation arising out of number of seats falling vacant in Engineering Colleges.

1	2	3	4
6) 5.9.2001	Thiru K.Kandasamy	Hon. Minister for Information and Publicity and Forests and Environment.	Imminent danger of the trees falling at any time on the 50 huts in which poor people are living in Indra Nagar of Peratti Village in Coonoor Constituency in Nilgiris District.
7) 6.9.2001	Thiru J. Hemachandran Thiru D. Mony	Hon. Minister for Hindu Religious and Charitable Endowments	Situation arising out of adequate number of teaching staff not being appointed in Devi Kumari Women's College belong to Religious Endowment in Kuzhithurai of Kanyakumari District.
8) 8.9.2001	Thiru V.K. Lakshmanan	Hon. Minister for Education	Announcement made by Manonmaniyam Sundaranar University for admission of students into M.C.A. Correspondence Course without an Entrance Examination especially when there is a strong opinion for all the correspondent course examinations being conducted uniformly with other examinations.

	1	2	3	4
9	13.9.2001	Thiru C. Gnanasekaran	Hon. Minister for Finance and Law	Tension prevailing in Madurai consequent on a Bench of the High Court not being constituted at Madurai.
10	14.9.2001	Thiru K. Mahendran	Hon. Minister for Local Administration	Action to be taken for regulating water supply and providing more drinking water in Perambur of Chennai.

XII. LEGISLATIVE BUSINESS

During the period, 15 Bills were introduced considered and passed. The details are as follows:-

	<i>Serial number and Title of the Bill</i> (1)	<i>Date of Introduction</i> (2)	<i>Date of Consideration and passing</i> (3)
1	The Tamil Nadu Town and Country Planning (Amendment) Bill, 2001 (L.A. Bill No. 6 of 2001)	8.09.2001	13.09.2001
2	The Tamil Nadu Panchayats (Amendment) Bill, 2001 (L.A.Bill No. 7 of 2001)	10.09.2001	13.09.2001
3	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 2001 (L.A. Bill No. 8 of 2001)	10.09.2001	13.09.2001
4	The Tamil Nadu Co-operative Societies (Amendment) Bill, 2001 (L.A. Bill No. 9 of 2001)	11.09.2001	13.09.2001
5	The Tamil Nadu Transparency in Tenders (Amendment) Bill, 2001 (L.A. Bill No.10 of 2001)	12.09.2001	13.09.2001

6	The Anna University (Amendment) Bill, 2001 (L.A. Bill No. 11 of 2001)	12.09.2001	14.09.2001
7	The Tamil Nadu Panchayats (Second Amendment) Bill, 2001 (L.A. Bill No. 12 of 2001)	12.09.2001	13.09.2001
8	The Tamil Nadu Tax on Entry of Goods into Local Areas Bill, 2001 (L.A. Bill No. 13 of 2001)	12.09.2001	13.09.2001
9	The Tamil Nadu Entertainments Tax (Amendment) Bill, 2001 (L.A. Bill No.14 of 2001)	12.09.2001	13.09.2001
10.	The Tamil Nadu Additional Sales Tax (Amendment) Bill, 2001 (L.A. Bill No.15 of 2001)	12.09.2001	13.09.2001
11.	The Tamil Nadu Municipal Laws (Amendment) Bill, 2001 (L.A. Bill No.16 of 2001)	13.09.2001	14.09.2001
12	The Tamil Nadu General Sales Tax (Amendment) Bill, 2001 (L.A. Bill No.17 of 2001)	13.09.2001	14.09.2001
13	The Tamil Nadu General Sales Tax (Second Amendment) Bill, 2001 (L.A. Bill No.18 of 2001)	13.09.2001	14.09.2001
14.	The Tamil Nadu Appropriation (No.2) Bill, 2001 (L.A. Bill No.19 of 2001)	13.09.2001	14.09.2001
15.	The Tamil Nadu Appropriation (No.3) Bill, 2001 (L.A. Bill No.20 of 2001)	14.09.2001	14.09.2001

XIII. FINANCIAL BUSINESS

(1) The Revised Budget for the year 2001-2002 was presented to the Legislative Assembly by Hon. Thiru C. Ponnaiyan, Minister for Finance and Law at 10.30 am on Saturday, the 18th August, 2001.

The General discussion on the Budget took place for five days on the following dates:

20th August, 2001, 21st August 2001, 23rd August, 2001, 24th August, 2001 and 25th August, 2001.

Forty two Members including the Leader of Opposition took part in the General discussion. The Hon. Minister for Finance and Law replied to the debate on the 25th August, 2001.

Discussion and Voting of Demands for Grants took place for fifteen days on the following dates:

27th August, 2001, 28th August, 2001, 29th August, 2001, 30th August, 2001, 31st August, 2001, 1st September, 2001, 3rd September, 2001, 4th September, 2001, 5th September, 2001, 6th September, 2001, 7th September, 2001, 8th September, 2001, 10th September, 2001, 11th September, 2001, 12th September, 2001 and 13th September, 2001.

Out of 3625 Cut Motions received, 3373 were admitted of which only 728 were actually moved in the House. After the discussion on the Demands for Grants, the Cut Motions were either withdrawn by the Members or deemed to have been withdrawn by leave of the House. All the 61 Demands for Grants were discussed and voted by the House. The dates on which the Demands were moved and voted are given in the Annexure (Page.No.32)

The Tamil Nadu Appropriation (No.2) Bill, 2001 (L.A.Bill No.19 of 2001) relating to the Revised Budget for the year 2001-2002 was introduced in the Assembly on 13th September, 2001 and considered and passed on 14th September, 2001.

2. On the 13th September, 2001, Hon. Thiru C. Ponnaiyan, Minister for Finance and Law, presented to the House the First Supplementary Statement of Expenditure for the year 2000-2001. The Demands were moved and voted by the House without discussion on the 14th September, 2001

The Tamil Nadu Appropriation (No.3) Bill, 2001 (L.A. Bill No. 20 of 2001) was introduced in the Assembly on the 14th September, 2001 and considered and passed on the same day.

XIV. GOVERNMENT RESOLUTION

(1) On the 12th September, 2001, Hon. Thiru C. Ponnaiyan, the Leader of the House (Minister for Finance and Law) on behalf of Hon. Chief Minister moved the following resolution:-

"That this Assembly resolves that the resolution passed on the 26th July, 1996 that a Legislative Council may be created in the State of Tamil Nadu and that necessary Legislation may be passed under clause (1) of Article 169 of the Constitution of India containing such provisions for the Amendment of the Constitution as may be necessary to give effect to the provisions of the Law and also such supplemental, incidental and consequential provisions as the Parliament may deem necessary, be rescinded."

Ten Members including the Leader of Opposition took part in the discussion. Hon. Leader of the House (Minister for Finance and Law) replied for the debate.

A division was taken as required under Article 169 (1) of the Constitution of India read with Rule 99 (5) of the Tamil Nadu Legislative Assembly Rules and the House divided as follows:-

Ayes	:	148
Noes	:	27
Neutral	:	3

Hon. the Speaker declared the resolution as having been passed by a majority of not less than two-thirds of the Members of the Assembly present and voting.

XV. GOVERNMENT MOTIONS

1) On the 31st August, 2001, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance and Law) moved the following motion:-

"That rule 32 of Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Question and Answers' be suspended today (31.8.2001) and the House do resolve to transact Government Business".

The Motion was adopted *nem con.*

2) On the 4th September, 2001, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance and Law) moved the following motion:-

"That rule 32 of Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Question and Answers' be suspended on the 5th September, 2001 and the House do resolve to transact Government Business".

The Motion was adopted *nem con.*

3) On the 14th September, 2001, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance and Law) moved the following motion:-

"That the Tamil Nadu Legislative Assembly Rules 30, 130 and 132 be suspended and the Tamil Nadu Appropriation (No.3) Bill, 2001 (L.A. Bill No.20 of 2001) be taken up for consideration and passing today itself."

The Motion was put to vote and carried.

4) On the 14th September, 2001, Hon. Thiru C. Ponnaiyan, Leader of the House (Minister for Finance and Law) moved the following motion:-

"That under Rule 25(1) of the Tamil Nadu Legislative Assembly Rules the House be adjourned sine-die".

The Motion was adopted *nem con.*

XVI. SUSPENSION OF MEMBERS

1. On the 20th August, 2001 Thiru Parithi Elamvazhuthi was suspended from the service of the House for 2 days on a motion moved by the Hon. Leader of the House and adopted by the House for using abusive language and violating of the dignity of the House.

XVII. RULINGS FROM THE CHAIR

1. On the 20th August, 2001, Hon. the Speaker gave a ruling as follows:-
" Some Members have been given notices of Calling attention under rule 56 of the Tamil Nadu Legislative Assembly rules in regard to the incidents relating to the arrest of former Chief Minister and certain Union Ministers. The Government has already ordered for a judicial inquiry about those matters. Opinions have already been given by Government as well as by the others. Inquiry Commissions are constituted by the Government only on the basis of difference of opinions. Further, the terms and conditions are defined to conduct such inquiry. According to Rule 65 and 66 of the Tamil Nadu Legislative Assembly Rules a motion shall not deal with any matter which is under adjudication by a Court of law. Therefore, no motions will be allowed to raise such matters before the House under rule 65 and 66 of the Tamil Nadu legislative Assembly Rules since such matters may likely affect the proceedings of the Commission of enquiry."

XVIII. ANNOUNCEMENTS BY HON. SPEAKER

1. On the 20th August 2001, Hon. the Speaker, announced in the House that today at 11.00 a.m. Hon. Chief Minister will administer the 'Harmony Day' pledge at the Military Parade ground adjacent to the Secretariat Main Building. the House would therefore be adjourned at 10.45 a.m. and meet again at 11.15 a.m. so as to enable the Members to participate in the function.
2. On the 30th August, 2001, Hon. the Speaker announced that according to the decision taken up at the meeting of the Business Advisory Committee held today at 9.30 a.m. that the discussion on the Demand No.15 - Police and Demand No.16 - Fire Services slated to be taken up for today would be taken up for discussion at 10.00 a.m. on 31.8.2001 followed by the Chief Minister's reply. Thereafter voting would be taken up. It was also decided that there would be no Question Hour on tomorrow i.e. 31.8.2001.

3. On the 5th September 2001, Hon. the Speaker announced in the House that as soon as the commencement of the sittings of the House on 31.8.2001 Thiru Durai Murugan, M.L.A., raised a point of order stating that no motion was moved in the House to suspend the Question hour on that day and the proceedings of the House were conducted in contrary to the established conventions. While replying to him, he has stated that it was unanimously decided by the Business Advisory Committee at its meeting held on 30.8.2001 and the same decision was announced in the House on that day itself. He has also explained that the conventions were never violated as there are precedents. hon. the Speaker also quoted some of the precedents.
4. On the 5th September, 2001 Hon. the Speaker announced in the House that a three day orientation course for the newly elected Members under the auspices of the Tamil Nadu Branch of Commonwealth Parliamentary Association will be held on 5th, 8th and 10th September, 2001 at 4.30 p.m. at the Conference Hall, Namakkal Kavignar Maligai, Secretariat and requested all the Members to participate without fail.
5. On the 8th September, 2001, Hon. the Speaker announced that the Orientation course scheduled to be held on that day i.e. 8.9.2001 at the Conference Hall, Namakkal Kavignar Maligai, Secretariat has been postponed to 10th September, 2001 at 4.30 p.m. in view of Meeting of all Party leaders to discuss the Cauvery Water issue at the above Conference Hall.
6. On the 10th September, 2001, Hon. the Speaker announced in the House that the Orientation Course for the newly elected Members will be held at 4.30 p.m. on that day at the Conference Hall, Namakkal Kavignar Maligai, Secretariat and requested all the Members to participate the course without fail.
7. On the 10th September, 2001 Hon. the Speaker announced in the House that the Dinner to be hosted by the Hon. Chief Minister to the Members of the Assembly on the 13th September has been postponed on the request made by the Members.

XIX. FELICITATION

1. On the 30th September, 2001, Hon. the Speaker complimented on behalf of the House the State Government headed by Selvi J Jayalithaa, Chief Minister on its successful completion of 100 days rule.

2. On the 27th August 2001 Hon. the Speaker on behalf of the House extended a warm welcome to Lord David Lee of Grandale, Member of Commonwealth Parliament who was then witnessing the proceedings of the Assembly from the Speaker's Gallery.

3. On the 1st September, 2001 Hon. Speaker on behalf of the House conveyed to the Chief Minister its appreciation and compliments for answering to each and every Cut Motion tabled by the Members in respect of Demand nos. 15 & 16.

XX. ORIENTATION COURSES TO M.L.As.

An Orientation Course for the newly elected Members under the auspices of the Tamil Nadu Branch of Commonwealth Parliamentary Association was held on 5.9.2001 and 10.9.2001. It was inaugurated by Hon. Dr. K. Kalimuthu, Speaker on 5.9.2001. Thiru R. Santhanam, I.A.S., Secretary to Government, Finance Department highlighted the different aspects of the Budget. Hon. Thiru C. Ponnaiyan, Minister for Finance and Law (Leader of the House) and Thiru C.S. Janakiraman, Principal Secretary, Tamil Nadu Legislative Assembly briefed the newly elected Members about the various devices of the Parliamentary procedures under Tamil Nadu Legislative Assembly Rules and conventions of the House.

XXI. ELECTION TO STATUTORY BODIES

On the 14th September, 2001, Hon. the Speaker announced that the following Members had been elected to Senates, Syndicates of Universities and Board of Management of the State.

1. **Senate of the University of Madras**

1. Thiru P.K. Sekarbabu
2. Thiru V. Somasundaram
3. Thiru T. Arumugam
4. Thiru M. Abdul Latheef
5. Thiru D. Sudarsanam
6. Thiru Parithi Ellamvazhuthi

2. **Senate of the Madurai Kamarajar University**

1. Thiru G. Anbazhagan
2. Thiru L. Santhanam
3. Thiru K. Paramalai
4. Thiru K.K.S.S.R. Ramachandran

3. **Senate of the Annamalai University**
 1. Tmt. R. Tamilmozhi Rajadhathan
 2. Thiru P. Mohan
 3. Thiru Polur Varadhan
4. **Senate of the Tamil Nadu Dr. M.G.R. Medical University**
 1. Dr. C. Vijaya Bhaskar
 2. Dr. D. Kumarados
5. **Senate of the Bharathiar University**
 1. Thiru S.M. Velusamy
 2. Thiru Kovai Thangam
6. **Senate of the Bharathidasan University**
 1. Thiru A. Papa Sundaram
 2. Thiru V. Sivapuniyam
7. **Senate of the Manonmaniyam Sundaranar University**
 1. Thiru P.G. Rajendran
 2. Thiru J. Hemachandrdan
8. **Senate of the Tamil University**
 1. Thiru N. Chandramohan
 2. Thiru J. Guru (a) Gurunathan
9. **Senate of the Periyar University**
 1. Thiru P.R. Sundaram
 2. Thiru K.T. Elayakannu
10. **Senate of the Alagappa University**
 1. Thiru K.K. Umadevan
11. **Syndicate of the Anna University**
 1. A.K.S. Anbalagan

12. **Board of Management of the Tamil Nadu Development Board**
 1. Thiru R. Vilvanathan
 2. Thiru H.M. Raju
 3. Thiru K.N. Lakshmanan
13. **State Library Committee**
 1. Thiru S. Ramachandran
 2. Tmt. Nalini Manoharan
 3. Thiru P.V. Damodaran
14. **Board of Management of the Tamil Nadu Agricultural University**
 1. Thiru A.K. Murugesan
15. **Board of Management of the Tamil Nadu Veterinary Medical Science University**
 1. Thiru I. Ganesan
16. **Board of Management of the Orphanage and Charitable Homes**
 1. Tmt. P. Vijayalakshmi Palainsamy
 2. Thiru C. Sivasami
 3. Thiru C. Gnanasekaran

XXII. CONSTITUTION OF THE COMMITTEES

On 11th September, 2001 the following Committees were constituted for the year 2001-2002:-

1. Committee on Rules
2. Committee on Delegated Legislation
3. House Committee
4. Committee on Government Assurances
5. Committee on Petitions
6. Library Committee
7. Committee on Papers Laid on the Table of the House

The names of Members of the above Committees are given in Appendix.

XXIII. PRESENTATION OF REPORTS BY THE COMMITTEES

During the period, Nineteen reports were presented to the House by two Committees of the House as detailed below:

Serial No. (1)	Name of the Report (2)	Date of Presentation (3)
1	First Report of the Committee on Public Accounts (2001-2002)	12th September, 2001
2.	Second Report of the Committee on Public Accounts (2001-2002)	12th September, 2001
3.	Third Report of the Committee on Public Accounts (2001-2002)	12th September, 2001
4.	Fourth Report of the Committee on Public Accounts (2001-2002)	13th September, 2001
5.	Fifth Report of the Committee on Public Accounts (2001-2002)	13th September, 2001
6.	Sixth Report of the Committee on Public Accounts (2001-2002)	13th September, 2001
7.	Seventh Report of the Committee on Public Accounts (2001-2002)	13th September, 2001
8.	Eighth Report of the Committee on Public Accounts (2001-2002)	13th September, 2001
9.	Ninth Report of the Committee on Public Accounts (2001-2002)	14th September, 2001
10.	Tenth Report of the Committee on Public Accounts (2001-2002)	14th September, 2001
11.	Eleventh Report of the Committee on Public Accounts (2001-2002)	14th September, 2001
12.	Twelfth Report of the Committee on Public Accounts (2001-2002)	14th September, 2001
13.	Thirteenth Report of the Committee on Public Accounts (2001-2002)	14th September, 2001

1	2	3
14.	First Report of the Committee on Public Undertakings (2001-2002)	14th September, 2001
15.	Second Report of the Committee on Public Undertakings (2001-2002)	14th September, 2001
16.	Third Report of the Committee on Public Undertakings (2001-2002)	14th September, 2001
17.	Fourth Report of the Committee on Public Undertakings (2001-2002)	14th September, 2001
18.	Fifth Report of the Committee on Public Undertakings (2001-2002)	14th September, 2001
19.	Sixth Report of the Committee on Public Undertakings (2001-2002)	14th September, 2001

XXIV. PAPERS LAID ON THE TABLE OF THE HOUSE

During the period, 217 papers were laid on the Table of the House details of which are as follows:-

A.	Statutory Rules and Orders ..	78
B.	Reports, Notifications and Other Papers	139

	Total ..	217

A P P E N D I X

COMMITTEE ON RULES
(Constituted on the 11th September 2001)

CHAIRMAN

1. Hon. Dr. K. Kalimuthu, Speaker

MEMBERS

- * 2. Hon. Thiru O. Panneerselvam, Chief Minister
3. Hon. Thiru C. Ponnaiyan, Leader of the House
4. Hon. Thiru A. Arunachalam, Deputy Speaker
5. Prof. K. Anbazhagan, Leader of Opposition
6. Thiru S. Balakrishnan
7. Thiru J. Hemachandran
8. Thiru S.A.M. Hussain
9. Thiru K. Jayakumar
10. Thiru K.P. Munusamy
11. Thiru V.D. Natarajan
12. Thiru K.S. Palanisamy
13. Thiru P.H. Paul Manoj Pandian
14. Thiru T.K. Raja
15. Thiru S. Ramachandran
16. Thiru K.N. Sekaran
17. Thiru S.K. Selvam

* w.e.f. 21.9.2001

* Selvi J Jayalithaa upto 21.9.2001

COMMITTEE ON DELEGATED LEGISLATION
(Constituted on the 11th September 2001)

CHAIRMAN

1. Thiru M. Abdul Latheef

MEMBERS

2. Thiru Ara. Chakkarapani
3. Thiru N. Chandramohan
4. Thiru P. Chithambaram
5. Thiru P. Elavazhagan
6. Thiru K.P. Munusamy
7. Thiru S. Natarajan
8. Thiru P. Rajarethinam
9. Thiru M. Ramkumar
10. Thiru M.P. Saminathan
11. Tmt. C.M. Suryakala
- *12. Vacant

* w.e.f. 21.9.2001

* Thiru S.M. Velusamy upto 21.9.2001

HOUSE COMMITTEE
(Constituted on the 11th September 2001)

CHAIRMAN

1. Thiru V. Jayaraman

MEMBERS

2. Thiru A.K.S. Anbalagan
3. Thiru P.S. Arul
4. Thiru T. Arumugam
5. Thiru A. Asokan
6. Thiru S.M. Balen
7. Thiru V. Chandran
8. Thiru S. Damodaran
9. Thiru E.A. Liyaudeen Sait
10. Tmt. S. Maheswari
11. Thiru K.V. Muralidharan
12. Thiru N. Nanmaran
13. Thiru B. Paranikumor
14. Thiru K. Patinetampatian
15. Thiru A. Rajagopal
16. Thiru S. Rajendran
17. Thiru G. Raviraj
18. Thiru S.M. Seenivel

COMMITTEE ON GOVERNMENT ASSURANCES

(Constituted on the 11th September 2001)

CHAIRMAN

1. Thiru C. Gnanasekaran

MEMBERS

2. Thiru M. Appavu
3. Thiru K. Arumugam
4. Thiru N.K. Perumal
5. Thiru P. Ponnampalam
6. Thiru N. Ramu
7. Thiru B. Ranganathan
8. Thiru K.K. Sivasamy
9. Thiru K.S. Thennarasu
10. Thiru S.V. Thirugnanasambandam
11. Thiru T. Velmurugan
12. Thiru R. Vilvanathan

COMMITTEE ON PETITIONS
(Constituted on the 11th September 2001)

CHAIRMAN

1. Thiru P.M. Narasimhan

MEMBERS

2. Thiru G. Anbazhagan
3. Thiru J. Anbazhagan
4. Thiru P. Arasan
5. Tmt. Boopathi Mariappan
6. Thiru. S. Damodaran
7. Thiru K.G.P. Gnanamoorthy
8. Thiru P. Palaniappan
9. Thiru Polur Varadhan
10. Tmt. S. Rajammal
11. Thiru Gemini K. Ramachandran

LIBRARY COMMITTEE

(Constituted on the 11th September 2001)

CHAIRMAN

1. Hon. Dr. K. Kalimuthu, Speaker

MEMBERS

2. Thiru K.P. Anbalagan
3. Thiru S. Annadurai
4. Thiru M.S. Chandrasekaran
5. Thiru K.T. Elayakannu
6. Thiru M. Karthe
7. Thiru T. Pachamal
8. Thiru O.R. Ramachandran
9. Thiru S.N.M. Ubayadullah
10. Thiru E.V. Velu

COMMITTEE ON PAPERS LAID ON THE TABLE OF THE HOUSE
(Constituted on the 11th September 2001)

CHAIRMAN

1. Thiru P.M. Narasimhan

MEMBERS

2. Thiru P. Andivel
3. Thiru Anitha R. Radhakrishnan
4. Thiru K.K. Balasubramanian
5. Thiru V.A. Chelliah
6. Thiru M.P. Kamaraj
7. Thiru C. Karuppasamy
8. Thiru T.P.M. Mohideen Khan
9. Thiru S. Shanmugam
10. Thiru D. Sudharsanam
11. Thiru Jega Veerapandian

ANNEXURE

Demand Number and Name (1)	Date of Discussion and voting of Demands (2)
17 - Education 51 - Tamil Development - Culture	27th August 2001
13 - Administration of Justice 14 - Jails 12 - Administration of Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959. 50 - Tourism	28th August 2001
18 - Medical 19 - Public Health	29th August 2001
26 - Khadi and Village Industries 47 - Rural Industries 59 - Capital Outlay on Rural Industries 24 - Industries 53 - Capital Outlay on Industrial Development	31st August 2001
15 - Police 16 - Fire Service	1st September, 2001
28 - Labour including Factories 1 - Land Revenue Department 2 - State Excise Department 5 - Stamps - Administration 6 - Registration 40 - Relief on Account of Natural Calamities 43 - Stationery and Printing 45 - Compensation and Assignments	3rd September, 2001
37 - Environment 44 - Forest Department 46 - Information and Film Technology 58 - Capital Outlay on Forests 20 - Agriculture 52 - Capital Outlay on Agriculture	4th September, 2001

(1)	(2)
27 -Rural Development 48 - Water Supply 49 - Municipal Administration	5th September, 2001
29 - Social Welfare 21 - Fisheries 22 - Animal Husbandry 10 - Milk Supply Schemes	6th September, 2001
30 - Welfare of the Scheduled Tribes and Castes, etc. 31 - Welfare of Backward Classes, Most Backward Classes and Denotified Communities	7th September, 2001
35 - Irrigation 36 - Public Works - Buildings 38 - Roads, Bridges and Shipping 54 - Capital Outlay on Irrigation 55 - Capital Outlay on Public Works - Buildings	8th September, 2001
23 - Co-operation 34 - Civil Supplies	10th September, 2001
25 - Handlooms and Textiles 4 - General Sales Tax and Other Taxes and Duties - Administration 32 - Housing 33 - Urban Development	11th September, 2001
3 - Motor Vehicles Act - Administration 39 - Road Transport Services 57 - Capital Outlay on Road Transport Services	12th September, 2001
9 - Head of State, Ministers and Headquarters Staff 11 - District Administration 7 - State Legislature 8 - Elections 41 - Pensions and other Retirement Benefits 42 - Miscellaneous 60 - Miscellaneous Capital Outlay 61 - Loans and Advances by the State Government	13th September, 2001